NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 614 /2012

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November, 2016, 10.30 A.M

Name of the Company	Aloka Mazumdar 8	Anr.	
-Versus-			
		erjee & Co. Ltd. & Ors.	
Under Section	397/398		
	tion of Authorized	Appearing on behalf	Signature with date
No. Representativ	e (IN CAPITAL	of	The state of the s
LETT	TERS)		
1. MR. R.K.H	J7RA Counsel		24
	SH, COUNSEL	Respondents	
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3. Mr. SAUBHO	CSM2 MANOT	Ant	
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ORDER

The Ld. Lawyers on behalf of the petitioner(s) and respondent(s) are present. The matter is fixed for hearing of I.A.12/2016 and I.A.13 of 2016. The petitioner has filed an application bearing No.12 of 2016 praying therein to amend in CA No.341/2013 by inserting paragraph 7(i) as contained in Schedule 'A' of the instant I.A.

Heard both sides. The Ld. Lawyer on behalf of the respondent conceded to the amendment in the C.P and further prayed, that he may be allowed to file their objection, if any, in the main C.P. after amendment of the C.P.

In view of the above submission the petition of I.A.12 of 2016 is allowed and petitioner is directed to file their amended petition within a period of two weeks with a copy to the respondents. The respondents are also directed to file their objection, if any, within a period of two weeks. The objections be confined to the newly added paragraph only. The petitioner prayed for filing rejoinder. Further four days is allowed to file their rejoinder confining only to the newly added paragraph.

Another I.A. application No.13 of 2016 is also fixed for hearing. The relief sought in the said application is also the same as also I.A.12 of 2016. Since the I.A.12 of 2016 is allowed, therefore, I.A.No.13 of 2016 stands dismissed as infructuous.

Fixed the matter for hearing on 8th December 2016 for hearing of C.A.634 of 2013

MANORAMA KUMARI MEMBER(J)